

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 932 of 2019

IN THE MATTER OF:

Mr. Piyush Periwal

...Appellant

Versus

**Stressed Assets Stabilization Fund
(SASF)**

...Respondent

Company Appeal (AT) (Insolvency) No. 479 of 2020

IN THE MATTER OF:

**Mr. Piyush Periwal
(As Promoter & Shareholder of
National Plywood Industries Ltd.)**

...Appellant

Versus

**Stressed Assets Stabilization Fund
(SASF) & Anr.**

...Respondents

Present:

For Appellant :

**Mr. Ratnanko Banerjee, Senior Advocate with
Mr. Ranvir Singh, Mr. Abhijeet Sarkar and
Mr. Manish Verma, Advocates**

For Respondents:

**Mr. Sidhartha Barua, Mr. Ritin Rai and Sonali
Khanna, Advocates for R-1
Mr. Sandeep Khaitan and Mr. Ashok Tibrewala,
Advocates for R-2**

**ORDER
(Through Virtual Mode)**

28.07.2020 The pleadings are complete.

List the matter on **5th August, 2020** as Item No. 2.

At this stage, Mr. Ratnanko Banerjee, learned Senior Advocate representing the Appellant in '**Company Appeal (AT) (Insolvency) No.**

479/2020' submits that the Appellant does not want to press the appeal. The appeal is allowed to be withdrawn.

Though '**Company Appeal (AT) (Insolvency) No. 479/2020**' stands disposed of as withdrawn, the record of the appeal, which may be relevant for the disposal of the '**Company Appeal (AT) (Insolvency) No. 932/2019**', shall continue to be attached with the latter.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

/ns/gc/

**Company Appeal (AT) (Insolvency) No. 932 of 2019
Company Appeal (AT) (Insolvency) No. 479 of 2020**